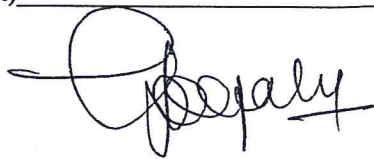


**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO. 1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW
TRIBUNAL, BENGALURU BENCH, BENGALURU, HELD ON 06-03-2017.

PRESENT; 1. Hon'ble Member (J) **Shri Ratakonda Murali**
2. Hon'ble Member (T) **Dr. Ashok Kumar Mishra**

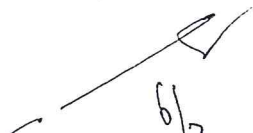
	T.P No.	Purpose	Section	Name of the Parties
-	CP09/17	Admission	14	Mr.Prabhu Structure Ltd


SL.NO.	NAME (IN CAPITAL) & PHONE NUMBER	DESIGNATION REPRESENTATION TO WHOM (Petitioner Respondent)	SIGNATURE
	THIRUPAL GORLHE PCS 94483 84064	Petitioner	

Heard the PCS for Petitioner Company. This application is filed under Section 14 of Companies Act, 2013 for approving the resolution for conversion of Petitioner Company into a Private Limited Company and consequently alteration of Articles of Association of the Company.

Office took objection that the present application is filed within 3 months from the date of resolution. Now, the PCS for Petitioner Company clarified that 3 months' time is over by 08.02.2017. Thus, it is clear at the time of hearing this application, 3 months' time is completed from the date of resolution. The petitioner is further directed to comply Rule 68(2) to (6) whichever is applicable to the present application. Petitioner Company is further directed to make an application in accordance with Rule 35 and further Petitioner Company to file affidavit within one week before date of hearing about compliance of the provisions of Sub-Rule 2 of rule 68 of NCLT Rules.

The matter is posted for hearing to 17.04.2017.


MEMBER (J)


MEMBER (T)